

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 147/TT/2019**

- Subject** : Approval of transmission tariff of (i) trueing up transmission tariff for 2009-14 tariff block and (ii) transmission tariff for 2014-19 tariff block for transmission system associated with augmentation of transformation capacity in Northern Region Part-A in Northern Region consisting of Asset-I: 500 MVA, 400/220/33 kV ICT-I along with associated bays at Moga Sub-station; Asset-II: 500 MVA, 400/220/33 kV ICT-II along with associated bays at Moga Sub-station; Asset-III: 500 MVA 400/220 kV spare transformer for Northern Region at Neemrana.
- Date of Hearing** : 17.12.2019
- Coram** : Shri P. K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Rajasthan rajya Vidyut Prasaran Nigam Ltd. (RRVPNL) and 16 others
- Parties present** : Shri R.B Sharma, Advocate, BRPL and BYPL  
Shri Mohit Mudgal, Advocate, BRPL and BYPL  
Shri A.K Verma, PGCIL  
Shri S.S Raju, PGCIL  
Shri V.P Rastogi, PGCIL  
Shri B.D Das, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for true-up of the tariff of the 2009-14 period and determination of transmission tariff for 2014-19 period in respect of three assets associated with Augmentation of Transformation Capacity in Northern Region Part-A in Northern Region. The tariff for the 2009-14 period for the instants assets was allowed by the Commission vide order dated 20.7.2015, 27.11.2015 and 21.3.2016 in Petition No. 163/TT/2013, 26/TTT/22014 and 362/TT/2014 respectively. He further submitted that the 500 MVA ICT at Moga was executed as Augmentation of 250 MVA ICTs. The Commission decapitalized the net value of 250 MVA ICT from gross block of 500 MVA ICT.

2. He further submitted that Petitions No. 182/MP/2017 and 183/MP/2017 was filed against the decapitalization of 250 MVA ICTs at Moga Sub-Station and deduction of de-



capitalised value from its COD cost vide order dated 20.7.2015 and 27.11.2015 in Petition No. 163/TT/2013 and 26/TT/2014 respectively. The Commission vide order dated 25.4.2018 dismissed Petition No. 182/MP/2017 and 183/MP/2017 being not maintainable. Accordingly, the instant petition is being filed as per the Commission's order dated 20.7.2015 and 27.11.2015 in Petition No. 163/TT/2013 and 26/TT/2014 respectively. He further submitted that details of decapitalization have been filed through Form-10B. He submitted that UPPCL and BRPL have filed their reply and rejoinder to the reply of UPPCL has also been filed. He sought one week time to file rejoinder to the reply of BRPL.

3. The learned counsel for BRPL submitted that the petitioner has filed details of decapitalization of the ICTs only but not the associated bays. He submitted that the petitioner is claiming true up of Asset-III: 400/220 kV Spare transformer at Neemrana. He contended that tariff for the said asset cannot be determined as the same is not in use and is only lying as spare. He further submitted that the same is in violation of the proviso of Regulation 7(1) of Tariff Regulations, 2009 and against the principle laid down by APTEL in judgment dated 25.4.2016 in Appeal No. 98 of 2015. He also raised issues relating to accrued IDC and deferred tax charges.

4. In response, the representative of the petitioner submitted that with regard to decapitalization of bays, the same is being still used along with 500 MVA ICT. Accordingly, there is no need for decapitalization of the bays. On the issue of the spare transformer at Neemrana, he submitted that in the 26<sup>th</sup> NRPC meeting held in the year 2012, it was discussed and approved to use the said asset as a spare transformer. Based on the deliberations made by the members in the meeting, it was decided to have one more ICT in the Northern Region for the safety of the grid. The final tariff has already been granted in respect of this spare transformer and the issue is already settled.

5. After hearing the parties, the Commission directed the petitioner to file the following information on affidavit with an advance copy to the Respondents by 6.1.2020:-

- a. Form-5B (Element wise breakup of the project cost of the transmission system) for all assets for the period 2009-14 period.
- b. Whether any of the assets covered in the instant petition has been decapitalised/asset has been kept not in use during 2014-19 period. If yes, submit Form-10B.
- c. All the information as directed by the Commission in order while granting tariff for 2009-14.

6. The Commission directed the Respondents to file their reply by 16.1.2020 and the petitioner to file rejoinder, if any, by 24.1.2020. The Commission also directed the parties to comply with the directions within the specified timeline and further observed that no extension of time shall be granted.



7. The matter shall be listed for hearing in due course for which a separate notice shall be issued to the parties.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

